

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.416
IA/2491/ND/2024 in
Restored Company Petition (IBC) /4/ND/2024 (Old Case)

IN THE MATTER OF:

State Bank of India	...	Applicant
Versus		
Sri K. Gnyandeeep & Another	...	Respondent

Under Section 95 (1) of IBC,2016

Order delivered on 01.07.2024

CORAM:

**SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant :
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to net-connectivity issue, this Tribunal is not in a position to hear the Counsel through online and not able to peruse the files on DMS portal. List the matter on **26.07.2024**.

-SD-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**

-SD-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**